

once I mentioned it on the floor of this House, nobody on the earth can feed 120 crore plus people. That job is to be done by us and by us alone. Therefore, that is most important issue. And, the other issue....(*Interruptions*)

SHRI SITARAM YECHURY: Will that Empowered Group of Ministers be headed by you?

SHRI PRANAB MUKHERJEE: No; no, I don't want that. That can be taken up by a larger group and the Prime Minister will himself take care of it.

Sir, the other issue, which has come, is with regard to PML Act. For instance, here is a statistical figure. I have stated that 1200 cases have been initiated. And, as and when the process is complete, we will arrive at a definitive conclusion. Then, the other....(*Interruptions*) I have given you the exact date. It has only been twelve months that this progress has been made after the amendment of the PML Act. Cases have been re-opened. They are in the progress at various stages. Some are at the semi-final level, some are at the stage of coming to conclusions, some are at preliminary stage. Therefore, that stage has not arrived yet for that penal action has to be taken. Thank you.

GOVERNMENT BILL

The Appropriation Bill, 2011

MR. DEPUTY CHAIRMAN: Now, The question is:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 2010-11, as passed by Lok Sabha, be taken into consideration.”

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall, now, take up clause-by-clause consideration of the Bill:

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.
